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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 6289/2019**

**INDIAN WIND TURBINE MANUFACTURERS  
ASSOCIATION**

..... Petitioner

Through: Mr.Kamal Sawhney with Mr. Harsh  
Makhija, Mr. Divyansh Singh,  
Mr. Onkar Sharma & Mr. Shashank  
Shekar, Advocates

Versus

**UNION OF INDIA & ORS.**

..... Respondents

Through: Mr. Amit Anand, Advocate for  
Respondent No.1.  
Mr. Amit Bansal, Sr. Standing  
counsel with Mr. Aman Rewaria,  
Advocates for Respondent No.3

**CORAM:**

**JUSTICE S.MURALIDHAR**

**JUSTICE ASHA MENON**

**ORDER**

**29.05.2019**

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**CM APPL. 26886/2019**

1. The application is allowed subject to just exceptions.

**W.P. 6289/2019 & CM APPL. 26885/2019**

2. Notice. Mr. Amit Anand, Advocate accepts notice for Respondent No.1.

Mr. Amit Bansal, Advocate accepts notice for Respondent No.3.

3. The Court's attention is drawn to an order dated 3<sup>rd</sup> May, 2019 passed in WP(C) No.4714/2019 which is a petition by the Solar Power Developers Association. The present petition is by the Indian Wind Turbine Manufacturers Association.

4. The Court is of the view that the present petition also be placed for consideration before the GST Council. If there has already been a pre-consultation with the Petitioner then the petition be placed before the GST Council on the same date when it is considering the case of the Solar Power Developers Association. If not, then preparatory to the above step the Petitioners will be called before the Central Board of Indirect Taxes & Customs through their authorized representatives for a consultative meeting within the next four weeks. If necessary, the concerned Ministry which is Ministry of Renewable Energy, Government of India will also be invited to such consultative meeting and the deliberations of that meeting also be placed before the GST Council for its consideration. The Petitioner be informed of the date, time and venue of the meeting at least one week in advance.

5. List the petitions before the Registrar on 10<sup>th</sup> July 2019 for completion of pleadings.

6. List before the Court on 6<sup>th</sup> August 2019.

7. Copy of order be issued *dasti* under the signatures of Court Master.

**S. MURALIDHAR, J.**

**ASHA MENON, J.**

**MAY 29, 2019/mw**